

By E-MAIL

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-58/1998/1490/A

From :- Shri Kaushik Kumar Sharma
Joint Registrar (Vigilance)
Gauhati High Court
Guwahati.

To, Shri P. Saikia,
District & Sessions Judge,
Udalguri.

Dated Guwahati the 20th March, 2019

Sub: **Station Leave .**

Ref:- Your letter No.DJ(U) 1084 dated 20.03.2019.

Sir,

With reference to the above, I am directed to inform you that your prayer for station leave permission, by your official car, at your own cost, w.e.f. the evening of 20.03.2019 till the morning of 25.03.2019, has been granted/rejected.

The Addl. District and Sessions Judge, Udalguri, in her absence Civil Judge cum Assistant Sessions Judge, Udalguri, in his absence Chief Judicial Magistrate, Udalguri and in his absence the officer who will be in charge of Chief Judicial Magistrate, Udalguri shall remain in charge of your office for urgent works during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-58/1998/1491/A, dated 20.03.19

Copy to:

✓ 1. The Systems Analyst, Gauhati High Court.



JT. REGISTRAR (VIGILANCE)

Rdas